

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:594

ANSWERED ON:23.11.2009

INDIGENOUS RUBBER INDUSTRY

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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government proposes to levy anti-dumping duties on rubber chemicals from China and Korea;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether such levy will result in an increase in the cost of production of number of products using rubber and rubber compounds; and
- (d) if so, steps proposed to be taken by the Government to protect the indigenous industry and consumers from rising cost of rubber products?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a)&(b) Following an anti-dumping investigation pertaining to imports of Certain Rubber Chemicals originating in or exported from the People's Republic of China and Korea RP, anti-dumping duty was imposed by the Department of Revenue vide their notification no. 133/2008-Customs dated 12.12.2008. The duty is in place with effect from 5th May, 2008.

(c)&(d) The purpose of anti-dumping duties is to counteract trade distortion caused by dumping and the consequential injury to the domestic industry. Anti-dumping measures are taken for ensuring fair trade and to provide level playing field to the domestic industry. Anti-dumping duty is not a measure to restrict imports or cause unjustified increase in cost of the products.